

sonnel for maintenance of modern thermal power stations. The total cost of setting up the four thermal power stations institutes including workshop facilities etc., is expected to be about Rs. seven crores. The cost is expected to go up considerably with further development of the training facilities during the coming years. The Power Engineers Training Society is also presently taking steps to formulate a perspective training plan.

**Enquiry regarding Working of Commercial Service Centres, All India Radio**

\*219. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that an enquiry has been conducted into the working of commercial service centres of All India Radio;

(b) if so, what is the result of that enquiry; and

(c) whether a copy of the enquiry Report conducted into the working of the Commercial Centres of All India Radio would be placed on the Table of the House?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) No, Sir.

(b) and (c). Do not arise.

**Thein Dam Project**

\*220. SHRI CHARANJIT LAL SHARMA: Will the Minister of ENERGY be pleased to refer to reply given to Unstarred Question No. 5957 on 29th July, 1980 regarding Nathpa-Jhakri and Thein Dam Project and state the result of discussion held with concerned States regarding share to Haryana in the power benefits accruing from the Thein Dam Project?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): As a result of the dis-

cussions held by the Prime Minister with the Chief Minister of the concerned States in October, 1977, it was decided that Punjab could start work on this project, and that the question of sharing of power could be decided later.

**Suggestions for Electoral Reforms**

\*221. SHRI G. M. BANATWALLA:  
SHRI TARIQ ANWAR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the details of electoral reforms suggested to the Government and/or in Press by the Chief Election Commissioner; and

(b) the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) A statement containing the details of the recommendations made by the Election Commission on various occasions has already been placed on the Table of the House in connection with the Unstarred Question No. 227 in the Lok Sabha on 10th June, 1980. Subsequent thereto, the Commission has made certain suggestions such as the setting up of an Election Fund of about rupees one hundred crores over a period of five years for the purpose of (1) revision of electoral rolls (2) conduct of elections (3) storage of election materials and records (4) payment of subvention to political parties, and (5) the installation of electronic gadgets in polling booths for recording of votes by voters which will not only make for expedition of the electoral process but also do away with the practice of impersonation by reason of another proposal of the Commission for the introduction of photographed identity cards to the voters. The Chief Election Commissioner in his Address at the meeting organised by the Voters Council and Citizens for Democracy, Delhi, on the 26th September, 1980 has